

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
09-02-2024 AT 10:30 AM**

**IA (IBC) 560 & 595/2022 in CP (IB) No.69/7/HDB/2022**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

M/s. JC Flowers Asset Reconstruction Pvt Ltd  
VS

**...Financial Creditor**

GVK Transportation Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

**ORDER**

**IA (IBC) 595/2022:** Mr. DV Seetharam Murthy, Learned Sr. Counsel along with Mr. Srikant Rathi for the FC and Ms. Siva Praneetha Sriramula for the CD present. Despite conditional order passed by this Tribunal, neither written submissions were filed nor any oral submissions are made by the CD. Once again request for adjournment is renewed, this time on the plea that an application to receive some documents on behalf of CD has been filed yesterday and the same is yet to be scrutinized and numbered.

This is a matter where we found that the CD has been indulging in all kinds of elude tactics, the oral arguments were concluded long back on 12.06.2023. However, as this Tribunal found that the amendment which was allowed, where by the assignee was required to be brought on record ,has not been carried out by the financial creditor , and subsequently, the FC was permitted to carry out the necessary amendment and thereafter also opportunity was extended to the CD to make submissions. Hence, we don't find any *bona fides* on the part of the CD for granting further extension of time. **For orders**, list the matter on **21.02.2024**. In the meanwhile, written submissions, if any, from the CD can be filed within one week as a last opportunity.

**IA (IBC) 560:** Both the counsel present. Heard, **for orders**, list the matter on **21.02.2024**.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)